

**CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH**

OA/20/13/2020

HYDERABAD, this the 16th day of March, 2020

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. B.V. Sudhakar, Admn. Member**



Smt. A. Rajewari, W/o. Ravi Babu,
Aged 56 years,
Occ: Chief Office Superintendent (Group -CØ),
O/o the Divisional Personnel Officer,
South Central Railway,
Vijayawada Division,
Vijayawada, Krishna District, A.P.

... Applicant

(By Advocate: Mr. K.R.K.V. Prasad)

Vs.

1. Union of India rep. by
The General Manager,
South Central Railway, 3rd floor,
Rail Nilayam, Secunderabad.
2. The Divisional Railway Manager,
South Central Railway,
Vijayawada Division,
Vijayawada, Krishna District,
Andhra Pradesh.
3. The Senior Divisional Personnel Officer,
South Central Railway,
Vijayawada Division,
Vijayawada, Krishna District,
Andhra Pradesh.
4. The Senior Divisional Operations Manager,
South Central Railway,
Vijayawada Division,
Vijayawada, Krishna District,
Andhra Pradesh.
5. The Senior Divisional Safety Officer,
South Central Railway,
Vijayawada Division,
Vijayawada, Krishna District,
Andhra Pradesh.

... Respondents

(By Advocate: Mrs. Vijaya Sagi, SC for Railways)

O R D E R (ORAL)**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman**

The applicant was working as Chief Office Superintendent in Vijayawada Division of South Central Railway by December, 2019. Through an order dated 16.12.2019, she was transferred as Office Superintendent in the O/o. Senior Divisional Safety Officer, Vijayawada, in the existing pay. The applicant filed this O.A., challenging the order of transfer. She contends that earlier, she was issued certain Memos and, as a vindictive measure, this transfer is made. She has also challenged the competency of the officer, who issued the order of transfer.

2. The respondents filed reply, opposing the O.A. They stated that transfer of the applicant is warranted on account of the fact that an experienced officer like the applicant was needed to handle the post of Office Superintendent in the O/o. Senior Divisional Safety Officer, Vijayawada, and accordingly transfer was made. It is also stated that the transfer was effected on administrative grounds by the competent authority, and that no exception can be taken to it.

3. The applicant has also filed a rejoinder.

4. Heard Smt. Rachna Kumari representing Sri KRKV Prasad, learned counsel for the applicant and Smt. Vijaya Sagi, learned counsel for the respondents.

5. The interference with the orders of transfer itself is very rare. It is only when an employee is shifted from one place to another in violation of



the guidelines that scope may exist for the Tribunal to interfere. In the instant case, the applicant was shifted from one chamber to another chamber of the same office complex. She was not shifted to any other location, and the transfer is purely on administrative grounds. The respondents have categorically stated that the posting was done having regard to the experience of the applicant to handle senior posts. There is no reference to the Memos, said to have been issued earlier. We make it clear that, transfer shall not be treated, in any way, as a punitive step.

6. We, therefore, dispose of the O.A., declining to interfere with the transfer order, but directing that the transfer shall not be treated as a punitive action, in the service of the applicant. Interim Order granted on 09.01.2020 shall stand vacated. There shall be no order as to costs.

(B.V. SUDHAKAR)
MEMBER (ADMN.)

(JUSTICE L. NARASIMHA REDDY)
CHAIRMAN

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